

HIGH COURT OF MADHYA PRADESH, JABALPUR

ORDER

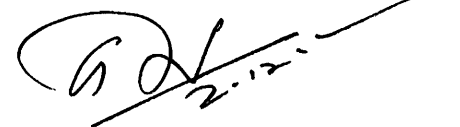
No. 1145 /Confdl./2015
II-15-49/63 (Pt.-15)

Dated 2nd December, 2015

The High Court of Madhya Pradesh, Jabalpur, hereby, nominates following Judicial Officers shown in Column No (3) of the table to participate in the Course shown at Column No.(1) of the table, to be held in the month of **January, February and March, 2016**, at LNJN National Institute of Criminology and Forensic Science, Delhi, as per the schedule shown at Column No.(2) of the table :-

Sr.	Name of Programme (1)	Schedule (2)	Nomination of Judicial Officers (3)
1	Course on Criminology and Forensic Science.	04.01.2016 to 08.01.2016	Shri Ashok Bhardwaj, I AJ to I CJ-I, Bhopal.
2	Course on Wildlife Crime and Forensic Science.	10.02.2016 to 12.02.2016	Shri Kapil Soni, XI CJ-II, Jabalpur
3	Course on Individual Identification Techniques.	09.03.2016 to 11.03.2016	Shri Ravindra Pratap Singh Chudawat, V CJ-I & ACJM, Ujjain
4	Course on Human Rights.	16.03.2016 to 18.03.2016	Shri Krishnamurti Mishr, I ADJ, Sabalgarh, District Morena.

BY ORDER



(VED PRAKASH)
REGISTRAR GENERAL

Endt. No. 1146 /Confdl./2015
II-15-49/63 (Pt.-15)

Dated 2nd December, 2015

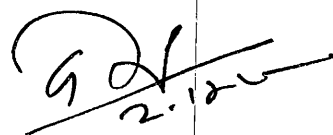
Copy forwarded to:-

1. The Principal Secretary, Government of M.P., Law & Legislative Affairs Department, Vindhyachal Bhawan, Bhopal for information.
2.
 1. Shri Krishnamurti Mishr, I ADJ, Sabalgarh, District Morena.
 2. Shri Ravindra Pratap Singh Chudawat, V CJ-I & ACJM, Ujjain.

3. Shri Ashok Bhardwaj, I AJ to I CJ-I, Bhopal.
4. Shri Kapil Soni, XI CJ-II, Jabalpur.

The nominated Judicial Officers are directed to observe following instructions :

- To keep themselves in readiness to attend the training programme, on respective dates, on receipt of further communication, either from the High Court of M.P., Jabalpur or from the LNJNI National Institute of Criminology and Forensic Science, Delhi.
 - To apprise themselves with the information about their **acceptance of nomination** for the training programme available on the NICFS website www.nicfs.nic.in and proceed, accordingly.
 - To intimate the Registry about their participation in the programme, along with, the printed material received during training to Director, Madhya Pradesh State Judicial Academy, Jabalpur.
 - To claim their dues like lodging boarding etc in their T.A Bills before the respective District Judge.
 - To bring Laptop during the training programme.
 - To send comments/suggestions regarding experience of programme to the In-charge Director, MPSJA, Jabalpur.
 - To arrange Board Diary in such a manner that no case is listed on the dates, on which he is directed to attend this programme. In case, cases have been fixed for the said dates, Summons should not be issued and if Summons are issued, the parties should be informed about the change in dates.
3. District & Sessions Judge, **Bhopal / Jabalpur / Ujjain / Morena** for information and necessary action. You are requested to send confirmation of receiving of this communication immediately, by Fax.
 4. The Director, LNJNI, National Institute of Criminology and Forensic Science, Ministry of Home Affairs, Govt. of India, Outer Ring Road, Sector 3, Rohini, Delhi – 110 085 for information in reference to letter No.20/04/2015-NICFS, dated 09.10.2015. Keeping in view the theme and subject, nomination of Judicial Officers for the Courses mentioned at Sr. No.2, 4, 5 & 8 are not being made.
 5. The Member Secretary, MPSSA, Jabalpur for information.
 6. The In-charge Director, MPSJA, Jabalpur, with a request to utilize the experience of the officer nominated for imparting training to other Judicial Officers during various courses.


2.12.15

(VED PRAKASH)
REGISTRAR GENERAL